

SHRI T. BASHEER (Chirayinkil): Sir, they are flouting the rules and procedure of the House.

(Interruptions)

SHRIV. SOBHANADREESWARA RAO (Vijayawada): Sir, I have a point of order.

MR. DEPUTY-SPEAKER: I will listen to your point of order afterwards. Now, Shri-mati Sheila Dikshit wants to say something. I will call you afterwards.

(Interruptions)

SOME HON. MEMBERS: No, no. (Interruptions)

MR. DEPUTY-SPEAKER: At least allow Shri Shankaranand to introduce his Bill.

(Interruptions)

14.52 hrs.

HIGH COURT AND SUPREME COURT  
JUDGES (CONDITIONS OF SERVICES)  
AMENDMENT BILL\*

[English]

THE MINISTER OF LAW AND JUSTICE (SHRI B. SHANKARANAND): I beg to move for leave to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954 and the Supreme Court Judges (Conditions of Service) Act, 1958.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954 and the Supreme Court Judges (Conditions of Service) Act, 1958."

The motion was adopted

SHRI B. SHANKARANAND: I introduce the Bill.

(Interruptions)

SHRIV. SOBHANADREESWARA RAO (Vijayawada): Sir, you told me that you would hear my point of order.

MR. DEPUTY-SPEAKER: I told you that I would definitely allow you. But there is another item. Shri Bajan Lal wants to make a statement.

(Interruptions)

SHRI V. SOBHANADREESWARA RAO: You said that you would allow me.

MR. DEPUTY-SPEAKER: For you I am not denying a chance. I will definitely give you a chance. Shrimati Sheila Dikshit wants to submit certain thing on this subject.

SHRI BASUDEB ACHARIA (Bankura): She has nothing to say. (Interruptions)

MR. DEPUTY-SPEAKER: Let her say that she has nothing to say. I am not going to insist.

(Interruptions)

MR. DEPUTY-SPEAKER: I am not going to insist on that. Let Mr. Bhajan Lal make the statement. Then I will call you.

(Interruptions)

[Translation]

THE MINISTER OF AGRICULTURE (SHRI BHAJAN LAL): Mr. Deputy-Speaker, Sir, what I am going to tell is in the interest of coconut growers in the country, please listen to me. (Interruptions)

It seems that you have become anti-farmer. What we are going to take up is in the interest of farmers.

14.56 hrs.

STATEMENT RE : MINIMUM SUPPORT PRICE FOR COPRA FOR 1989 SEASON

[Translation]

THE MINISTER OF AGRICULTURE (SHRI BHAJAN LAL): In order to protect the interests of the coconut growers, copra has been brought under the ambit of the support price policy. Accordingly, on the recommendation of the Commission for Agricultural Costs and Prices, the Government have fixed, for the first time, a minimum support price of copra of fair average quality at Rs. 1500 per quintal for the 1989 season.

2. The National Agricultural Cooperative Marketing Federation of India Limited has been designated as the central nodal agency to undertake purchases of copra for 1989 season at the minimum support price, as and when needed, in collaboration with State Cooperative Marketing Agencies or the

agencies designated by the State Governments. The losses, if any, incurred on purchase and sale operations will be fully reimbursed to NAFED by the Central Government.

3. I am confident that the minimum support price announced by the Government will safeguard the interests of the coconut growers.

[English]

(interruptions)

PROF. P.J. KURIEN (Idukki): We congratulate the Prime Minister and the Agriculture Minister for this announcement... (Interruptions)

MR. DEPUTY-SPEAKER: I call Mr. Rao.

(Interruptions)\*

MR. DEPUTY-SPEAKER: Nothing will go on record. I am not allowing them. I have not permitted them to speak.

(Interruptions)\*

MR. DEPUTY-SPEAKER: I will call you afterwards. After Mr. Rao's point of order, I will call you.

(Interruptions)

MR. DEPUTY-SPEAKER: You have to cooperate with me. Please sit down.

(Interruptions)